

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. No. 79(ND)/2015

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018.

NAME OF THE COMPANY: Sh. Rishu Monga V/s. M/s. Big Brands Research Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s): Mr. Mukul Talwar, Sr. Advocate with
Mr. Aman Bhalla, Advocate

For the Respondent (s): Ms. Purnima Tyagi and Mr. Surendra, Advocates

ORDER


Ld. Senior Counsel for the Petitioner has addressed his arguments.


A request for adjournment is made by the Ld. Counsel for the Respondent. Though they had been proceeded ex parte, they are at liberty to join in at any stage.

Let written submissions be filed in this case.

Appeal in the connected matter between the same parties is to be heard by the Hon'ble NCLAT tomorrow.

To come up on 8th February, 2018 for disposal.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)